

(2022) 06 UK CK 0004
Uttarakhand High Court
Case No: Writ Petition (S/B) No. 238 Of 2022

Thakur Dutt Gosain

APPELLANT

Vs

State Of Uttarakhand
And Others

RESPONDENT

Date of Decision: June 6, 2022

Hon'ble Judges: Sanjaya Kumar Mishra, J; R.C. Khulbe, J

Bench: Division Bench

Advocate: K.K. Harbola, Vikas Pandey, D.S. Patni, Bhupendra Bisht

Final Decision: Disposed Of

Judgement

S.K. Mishra, J

1. The petitioner is a retired employee of the respondent-Corporation. His complaint is that the retirement benefits due to him have not been paid. The

benefits include gratuity and leave encashment.

2. Mr. D.S. Patni, the learned Senior counsel for the respondent-Corporation, does not actually dispute the liability. However, the learned Senior

Counsel does not, of course, agree to the exact amount due. His main contention is paucity of funds.

3. The petitioner is a retired employee and we feel that it will be unfair to deprive him of his retiral benefits. Therefore, we dispose of the writ petition

by directing the respondent No. 2, i.e. the Uttarakhand Pey Jal Sansadhan Vikas Evam Nirman Nigam, as follows:-

(i) Within a period of two months from today, the amount of gratuity shall be paid to the petitioner.

(ii) Within a period of five months from today, the amount of leave encashment shall be paid to the petitioner.

4. Urgent certified copy of this order be issued to the parties, as per Rules.